

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 825
ANSWERED ON 23RD JULY, 2026**

NATIONAL HIGHWAY PROJECTS IN BIHAR

825. DR. ALOK KUMAR SUMAN:

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री**

be pleased to state:

- (a) the details of National Highway projects approved, completed and under construction in Bihar during the last three years;**
- (b) the total funds allocated and utilized for these projects;**
- (c) whether any greenfield expressways have been proposed for Bihar, if so, the details thereof;**
- (d) the measures taken to improve road safety on National Highways across the country; and**
- (e) the steps taken to reduce delays in completion of highway projects?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The details of National Highway (NH) projects approved, completed and under construction in Bihar during last three years is as below:

Sr. No.	Category	Number of Projects	Sanctioned Cost (Rs. in Cr.)	Length (in km)
1	Approved	40	24521	675

2	Completed	45	22115	1126
3	Under Construction	74	66442	1827

(b) Funds allocated & utilized for Bihar State towards development & maintenance during the last three years are as below:

Sr. No.	Financial Year	Funds allocated (Rs. In Cr)	Funds utilized (Rs. In Cr)
1	2023-24	10,749	10,749
2	2024-25	8,840	8,840
3	2025-26	9,962	9,962

(c) The proposed Greenfield expressways/High Speed corridors passing through Bihar are as follows:

- (i) Patna to Purnea**
- (ii) Gorakhpur to Siliguri**
- (iii) Raxaul to Haldia**
- (iv) Northern Ring Road for Patna**

The newly constructed National Highway from Buxar to Bhagalpur is to be upgraded as a High Speed access controlled corridor.

(d) The Government through Ministry of Road Transport & Highways has implemented a multi-pronged strategy based on the four pillars of Education, Engineering, Enforcement, etc.:

- (i) Road Engineering: All civil works follow Indian Roads Congress (IRC) standards and specifications. Road Safety Audits**

(RSAs) are mandatory at all stages (design to maintenance). A high priority is given to rectifying black corridors through short-term measures (signages, crash barriers) and long-term permanent rectifications (underpasses, geometric improvements).

(ii) Vehicle Engineering: Mandatory safety features now include front airbags, Anti-lock Braking System (ABS), and speed limiters. The Vehicle Scrapping Policy and Automated Testing Stations aim to phase out unfit vehicles. Future mandates include Advanced Driver Assistance Systems (ADAS) and Acoustic Vehicle Alerting Systems for electric vehicles.

(iii) Education & Enforcement: The Government in Ministry of Road Transport & Highways supports Driving Training Centres and conducts national awareness campaigns. Enforcement is strengthened through the Motor Vehicles (Amendment) Act, 2019, a technology-driven e-Challan framework, and the newly constituted National Road Safety Board.

(e) The primary reasons for delay in NH projects are issues / bottlenecks relating to land acquisition, statutory clearances / permissions, utility shifting, encroachment removal, law & order issues, financial crunch affecting implementation capacity of Concessionaire / Contractor, poor performance of Contractor / Concessionaire, and Force Majeure events such as Covid-19 pandemic, cloudburst etc. To overcome these challenges and expedite project execution, the Government has undertaken various initiatives. These include streamlining and expediting land acquisition using “Bhoomirashi” portal and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal through Ministry of

Environment, Forest and Climate Change, to expedite forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge/Road Under Bridge (ROB/RUB) from the Railways, and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. Government has also launched a web portal for Railway related clearances with defined timelines for various approvals. The Government has put in place a strong framework using multiple mechanisms for monitoring project progress and contractor inefficiencies. Regular review meetings are conducted at various levels with stakeholders to assess project progress and critical projects, such as those delayed by more than three years or pending for award / appointment. State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group and also through “PRAGATI”
